

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 20th February, 2019

No. 19 A. In exercise of the powers conferred upon the High Court under Sub Section (I) of Section 13 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Executive Officers named in the table given below are appointed as Special Judicial Magistrates of the 2nd Class for a period of one year from the date of issue of this Notification, within their respective territorial jurisdiction, to try cases under the Jharkhand Conduct of Examination Act, 2001 which they can competently try under the Code of Criminal Procedure, 1973.

These Officers are also vested with the powers conferrable on a Judicial Magistrate of the 2nd Class to try summarily the cases under the Jharkhand Conduct of Examination Act, 2001 as are covered under Section 261 of the Cr.P.C.

The Officers named in the table given below are also conferred with the powers to take cognizance of the offences under the Jharkhand Conduct of Examination Act, 2001 which they have been authorized to try in their territorial jurisdiction.

Sl. No.	Name of the Officers	Designation
1.	Sri Nand Kishore Gupta	Sub Divisional Officer, Sadar, Medininagar
2.	Sri Sudhir Kumar	Executive Magistrate, Sadar, Medininagar
3.	Sri Sanjay Bakhla	Executive Magistrate, Palamau.
4.	Smt. Nisha Tirkey	Executive Magistrate, Palamau.
5.	Smt. Shadan Nushrat	Executive Magistrate, Palamau.
6.	Sri Arun Tirkey	Executive Magistrate, Palamau, (at present Sub Divisional Office, Chattarpur)
7.	Sri Bhogendra Thakur	Sub Divisional Officer, Chattarpur
8.	Sri Kundan Kumar	Sub Divisional Officer, Hussainabad.
9.	Sri Neeraj Singh	District Supply Officer, Palamau.

By order of the Court

Sd/- Ambuj Nath

Registrar General

Memo no. 706 / Apptt.

dated Ranchi, the February 20, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-Court's Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.


20.2.19
Registrar General